

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No. 246 of 2012 and
IA Nos. 401/12, 402/12, 71/13, 245/13, 439/13, 442/13, 139/14, 395/14 and 396/14
Appeal No. 229 of 2012 and IA No. 368 of 2012**

Dated : 30th October, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

In the matter of :

**A.No. 246 of 2012 and
IA Nos. 401/12, 402/12, 71/13, 245/13, 439/13, 442/13, 139/14, 395/14 and 396/14**

**Tata Power Co. Ltd. ... Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Anr. ... Respondent(s)**

Counsel for the Appellant (s) : Mr. C.S. Vaidyanatha, Sr. Adv.,
Mr. Ramji Srinivasan, Sr. Adv.
Ms Poonam Verma, Mr. Vishal,
Ms Purna Priyadarshini and
Mr. Askshat Jain

Counsel for the Respondent(s) : Mr. Buddy Ranganadhan

Appeal No. 229 of 2012 and IA No. 368 of 2012

**Reliance Infrastructure Ltd. ... Appellant(s)
Versus
Maharashtra Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant (s) : -

Counsel for the Respondent(s) : Mr. Buddy A. Ranganadhan
Mr. C.S. Vaidyanatha, Sr. Adv.,
Mr. Ramji Srinivasan, Sr. Adv.
Ms Poonam Verma, Mr. Vishal,
Ms Purna Priyadarshini and
Mr. Askshat Jain

ORDER

We have heard Mr. C.S. Vaidyanathan, Learned Senior Counsel appearing for the Appellant in the rejoinder submission. Written Submissions have already been filed by him after serving copy on the other side. Respondents are directed to file their Comprehensive Written Submissions after serving copy on the other side in the both the appeals i.e. Appeal No.246 of 2012 and Appeal No. 229 of 2012.

Post the matter for Reporting Compliance and further submissions, if any on **10.11.2014.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

pr/vg